

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)- 121(PB)/2017

IN THE MATTER OF:

Bank of Baroda	Applicant/petitioner
Vs.		
Amrapali Silicon City Pvt. Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.10.2017

Coram:

CHIEF JUSTICE (Retd.) M. M. KUMAR
Hon'ble President

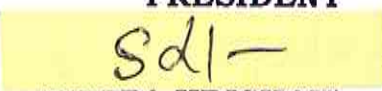
Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner :	Ms. Priyal Modi, Advocate
For Sh. Rajesh Samson,	
Interim Resolution Professional:	Mr. Manmeet Singh,
	Ms. Anjali Anchayil, Mr. Anugrah Robin Frey,
	Advocates
For the Respondent :	Mr. Alok Aggarwal, Ms. Rati Tandon &
	Mr. Dhruv Gandhi, Advs.

ORDER

The report is taken on record subject to all just exceptions.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

10.10.2017
V. Sethi